

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A.62/5295/2020**

This the 27th day of November, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Sajad Ahmad Malik Age years, S/o Ali Mohammad Malik, R/o  
Amlar, Tral, District Pulwama.

.....Applicant

(Advocate: Mr. S. N. Ratanpuri)

**Versus**

1. State of J&K through Commissioner/Secretary to Government, PHE, Irrigation and Flood Control Department, Civil Secretariat, Jammu/Srinagar.
2. State of J&K through Commissioner/Secretary to Government, Housing and Urban Development Department, Civil Secretariat, Jammu/Srinagar.
3. Chief Engineer, PHE, Kashmir.

.....Respondents

(Advocate:- Mr. Amit Gupta, learned Additional Advocate General)



**O R D E R**  
**[O R A L]**

**Justice L. Narasimha Reddy, Chairman:**

Learned counsel for the applicant submits that the T.A. has become infructuous on account of certain developments that have taken place subsequent to the filing of the case.

2. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

**(A.K. BISHNOI)**  
**MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)**  
**CHAIRMAN**

**Dsn**